ADLINE CHEM LAB LIMITED

Registered Office: 904, 9th Floor, Shapath-I Complex, Opp. Rajpath Club Nr. Madhur Hotel, S. G. Highway, Bodakdev, Ahmedabad - 380054, India

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Recommendation of the Independent Director Committee ("IDC") of Adline Chem Lab Limited ("Target Company") in relation to the Open Offer ("Offer") made by Mr. Hemant Amrish Parikh ("Acquirer") to the Public Shareholders of the Target Company ("Shareholders") under Regulations 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and Subsequent Amendments thereto ("SEBI (SAST) Regulations, 2011").

1	Date	04.09.2023
2	Target Company ("TC")	Adline Chem Lab Limited
3	Details of the Offer pertaining to the	The Offer is being made by the Acquirer pursuant
	Target Company	to Regulation 3(1) and Regulation 4 of SEBI
		(SAST) Regulations, 2011 for the acquisition up
		to 15,21,000 (Fifteen Lakhs Twenty-One
		Thousand Only) Fully Paid-Up Equity Shares of
		Face Value of Rs. 10/- (Rupees Ten Only) Each
		representing 26% ('Twenty-Six Percent') of the
		Fully Paid-Up Equity Share Capital and Voting
		Capital, payable in Cash.
4	Acquirer	Mr. Hemant Amrish Parikh ("Acquirer")
5	Manager to the Offer	Kunvarji Finstock Private Limited
6	Members of the Committee of	1) Mr. Mahendra Popatlal Shah – Independent
	Independent Director	Director, Chairman
		2) Mr. Devarshi Dilipbhai Patel – Non-Executive
_		Independent Director
7	IDC Member's relationship with the	IDC Member's are Independent Directors on the
	Target Company (Director, Equity	Board of the Target Company. They do not have
	shares owned, any other	any Equity holding in the Target Company. None
	contract/relationship), if any	of them have any contractual or other
		relationships with the Target Company other
		than their position as Independent Directors of
0	Trading in the Equity charge (ather	the Target Company.
8	Trading in the Equity shares/other	No trading in the Equity Shares of the Target
9	securities of the TC by IDC Members	Company has been done by IDC Members None of the IDC Members holds any contracts,
9	IDC Member's relationship with the Acquirer (Director, Equity shares	5
		nor have any relationship with the Acquirer.
	owned, any other contract/relationship), if any.	
10	Trading in the Equity shares/other	No trading in the Equity Shares/other securities
10		
	securities of the Acquirer by ID	of the Acquire by IDC Member

11	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	and Mar IDC reas Reg The eval deci	ed on the review of the Public Announcement the Detailed Public Statement issued by the nager to the Offer on behalf of the Acquirer. Members believe that the Offer is fair and sonable and in line with the SEBI (SAST) rulations, 2011. e shareholders are advised to independently luate the Open Offer and take an informed ision, whether or not to tender equity shares he open offer.
12	Summary of reasons for the recommendation	IDC mal- a) T 1 b) T vv c) T 3 d) T E ti P b T in d p s (T P b T in d p s (T T F f v Sr. F 1 T T f u o h Sr. F 1 T ti T ti T ti T ti T ti T ti T ti T	has taken into consideration the following for king the recommendation: IDC has reviewed The Public Announcement ("PA") dated 7.05.2023; The Detailed Public Statement ("DPS") which vas published on 24.05.2023; The Draft Letter of Offer ("LOF") dated 21.05.2023; The Letter of Offer ("LOF") dated 28.08.2023. Based on the review of PA, DPS, DLOF and LOF, he IDC Members are of the view that the Offer Price is in line with the parameters prescribed by SEBI in the Regulations. The Equity Shares of the Target Company are infrequently traded on BSE Limited (BSE) luring the Twelve (12) calendar months preceding the month in which PA was made as et out under Regulation 2(1) (j) of SEBI SAST) Regulation, 2011. The Offer Price of Rs. 5.25/- (Rupees Five Point Twenty Five Only) per Equity Share is ustified in terms of Regulations, 8(1) and 8(2) of the SEBI (SAST) Regulations, 8(1) and 8(2) of acquisition under any ogreement attracts the obligation to nake a PA of an Open Offer. The volume-weighted average price vaid or payable for acquisitions, by he Acquirer during 52 (Fifty-two) veeks immediately preceding the
		d	late of the PA.

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			The highest price paid or payable Not		
			for any acquisition, whether by the Applicable		
			acquirer or by any person acting in		
			concert with him, during the 26		
			(Twenty-six) weeks immediately		
			preceding the date of the public		
			announcement.		
			The volume-weighted average Not		
			market price of such Equity Shares Applicable		
			for a period of sixty trading days		
			immediately preceding the date of		
			PA as traded on an exchange,		
			provided such shares are frequently		
			traded.		
		5	The Equity Share value computed Not		
			under Regulation 8(5) of the Applicable		
			Takeover Regulations, if applicable.		
		6	Where the shares are not frequently 5.21/-		
			traded, the price determined by the		
			Acquirer and the Manager to the		
			Offer taking into account valuation		
			parameters including book value,		
			comparable trading multiples and		
			earnings per share.		
			view of the parameters considered and		
			esented in the table above, in the opinion of		
		-	quirers and manager to the offer, the Offer		
			ice is Rs. 5.25/- in terms of Regulation 8(2) of		
			e SEBI (SAST) Regulations, 2011.		
13	Details of Independent Advisors, if		None		
	any.				
14		No	one		
<u> </u>	ing other matter to be inginighted	110			

To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the Regulations.

Place: Ahmedabad Date: September 04, 2023

For and on behalf of the Committee of Adline Chem Lab Limited

Sd/-Mahendra P. Shah Independent Director (DIN: 00461325)